COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 557 OF 2018 IN</u> DFR NO. 1688 OF 2018

Dated: 11th May, 2018

Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

GSPL India Transco Limited Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board Respondent(s)

Counsel for the Appellant(s) : Mr. Parag Tripathi, Sr. Adv.

Mr. Piyush Joshi Ms. Sumiti Yadava Mr. Prithviraj Chauhan

Ms. Telma Raju

Counsel for the Respondent(s) : Mr. Prashant Bezboruah

Mr. Sumit Kishore

ORDER

IA NO. 557 OF 2018 (Application for urgent listing)

Learned Senior Counsel, Mr. Parag Tripathi, appearing for the Appellant submitted that there is urgency in this matter which has been explained satisfactorily and sufficient reasons have been given in the application. The same may be accepted and IA No. 557 of 2018 may kindly be allowed. His submission is placed on record.

In the light of the submission made by the learned senior counsel for the Appellant and reasons stated in the application showing urgency of the matter, the same is accepted and IA No. 557 of 2018 is allowed. The application is disposed of.

DFR NO. 1688 OF 2018

Registry is directed to list this matter for admission on <u>18-5-2018</u>, subject to curing the defects.

(Justice N. K. Patil)
Judicial Member

(B. N. Talukdar)
Technical Member (P&NG)